

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date: 24.07.2024

To,

The Interim Resolution Professional / Resolution Professional
Mr. Dinesh Kumar Gupta
P-8, Ground Floor, Sector – 12, Noida,
Gautam Buddha Nagar, UP - 201301

From,

The Assistant Commissioner of Income Tax, Circle-1, Noida
Room No. 308, Aayakar Bhawan, A-2D, Sector-24, Noida

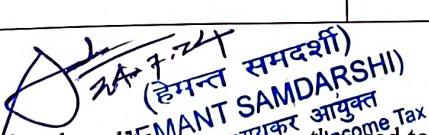
Subject: Submission of proof of claim in respect of the liquidation of M/s Garvit Innovative Promotors Limited under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

Income Tax Department, Ministry of Finance, Govt. Of India, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s Garvit Innovative Promotors Limited, PAN: AADCG8779J. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	Income Tax Department, Ministry of Finance, Govt. Of India
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Not Applicable
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	Aaykar Bhawan, Room No. 308, Aayakar Bhawan, A-2D, Sector-24, Noida, Distt. G.B. Nagar, UP – 201301 [Email: noida.dcit5.1.1@incometax.gov.in]
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs.150,56,02,273/- + Interest as per provisions of Income Tax Act, 1961



PARTICULARS		
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	Assessment orders for A.Y. 2018-19 & 2019-20 and Penalty orders for A.Y. 2018-19 attached as Annexures + Interest as per provisions of Income Tax Act, 1961
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NIL
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	Details of Assessment and Penalty orders as per Annexure attached
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	" - "
9.	DETAILS OF: <ol style="list-style-type: none"> any security held, the value of security and its date, or any retention of title arrangement in respect of goods or properties to which the claim refers 	
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	Demand Notice under section 156 of Income Tax Act, 1961
 Signature of operational creditor or person authorised to act on his behalf <small>[Please enclose the authority if this is being submitted on behalf of an operational creditor]</small>		
Name in BLOCK LETTERS : HEMANT SAMDARSHI		
Position with or in relation to creditor : Assistant Commissioner of Income Tax, Circle-1, Noida		
Address of person signing : Aaykar Bhawan, Room No. 308, Aayakar Bhawan, A-2D, Sector-24, Noida		

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India



DECLARATION

I, **HEMANT SAMDARSHI**, currently residing at Noida, hereby declare and state as follows:-

1. **HEMANT SAMDARSHI**, the corporate debtor was, at the insolvency commencement date, being the 16th day of February, 2023, actually indebted to Income Tax Department in the sum of Rs. 150,56,02,273/- + Interest.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Assessment Orders for A.Y. 2018-19 & 2019-20, Penalty Orders for A.Y. 2018-19 and Notice of Demand for the respective order].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:- NA

Date: 24.07.2024

Place: Noida

(Signature of the claimant)
(हेमंत समदर्शी)

(HEMANT SAMDARSHI)
सहायक आयकर आयुक्त
Asst. Commissioner of Income Tax
5(1)(1), नोएडा/Noida

VERIFICATION

I, **HEMANT SAMDARSHI**, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed there from.

Verified at Noida on this 24th day of July, 2024

(Signature of the claimant)



[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].

(HEMANT SAMDARSHI)
सहायक आयकर आयुक्त
Asst. Commissioner of Income Tax
5(1)(1), नोएडा/Noida